

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 79 OF 2020

WITH

LD-VC-OCW NO. 61 OF 2020

Tracks & Towers Infratech (Pvt. Ltd.)

..... Petitioner

V e r s u s

1. Ministry of Road Transport & Highways & Ors. Respondents

Mr. S. D. Padiyar and Mr. P. Shirodkar, Advocates for the Petitioners.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondent nos. 2.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 14th July, 2020

P.C.

1. Heard Mr. S. D. Padiyar, the learned Counsel for the Petitioner and

Mr. D. Pangam, the learned Advocate General for the respondent no. 2.

2. The learned Advocate General appearing for the respondent no.2 states that the necessary bids have been placed in a sealed cover and filed before this Court as directed by the previous order.

3. Mr. Padiyar, the learned Counsel for the petitioner, on instructions from the petitioner, seeks leave to withdraw this petition. Accordingly, he submits that the petitioner may be excused from compliance with order/direction to submit the details of the petitioner's bid in a sealed cover.

4. Now that the petitioner seeks to withdraw this petition, there is no difficulty to exempt the petitioner from producing its bid in a sealed cover before us. So also, the sealed cover produced on record by the learned Advocate General, can be returned. We direct accordingly.

5. Since the motion for withdrawal of the petition is not opposed, we grant leave to the petitioner to withdraw the petition. The petition as well as the miscellaneous civil application taken out therein, are therefore disposed off accordingly.

6. The interim relief granted earlier is hereby vacated.

M. S. JAWALKAR

M. S. SONAK, J.

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